

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA Nos. 400/2018 201/2017 and 201/2018,
IN
CP (IB) NO. 06/Chd/CHD/2017
(Decided matter)**

In the matter of :

M/s. Hind Motors India Limited.Petitioner-Applicant

And in the matter of:

CA No. 400/2018

M/s. Mohali Automobiles Private LimitedApplicant

Vs.

Krishan Vrind Jain – Liquidator (Hind Motors India Ltd.)Respondent

Present: Mr. Arjun Pratap Atma Ram, Advocate for the applicant – Mohali Automobiles Pvt. Ltd. in CA No. 400/2018.
Mr. Krishan Vrind Jain, CA, Liquidator.
Mr. Kamal Satija, Advocate for the respondent-Liquidator (CA No. 400/2018) and for the applicant in CA Nos. 201/2017 and 201/2018.
Mr. Anil Kumar Aggarwal, Advocate for Ex-Director Mr. Ashish Mohan Gupta in CA Nos. 201/2017 and 201/2018.
Mr. Ashish Mohan Gupta, Director of suspended Board of Directors in person in CA Nos. 201/2017 and 201/2018.

CA No. 400/2018

Mr. Kamal Satija, Advocate has filed Power of Attorney for the Liquidator. The same be taken on record.

Having expressed the difficulties being faced by the applicant, whose Director is present, the learned counsel for the applicant, on instructions, submits that the applicant shall vacate the premises within four months beginning from 06.10.2018. The learned counsel for the Liquidator

submits that for the reasons advanced on behalf of the applicant, the applicant may be granted time with some restrictions so that there may not be further delay in vacating the premises.

Having heard the learned counsel for the parties, we grant four months' time beginning from 06.10.2018 to the applicant for vacation of the premises failing which the Liquidator shall be at liberty to put his lock at the premises and seal the same.

The learned counsel for the applicant, on instructions, undertakes that applicant shall deposit up-to-date rent of the premises as and when due till the date of vacation. The applicant will also be at liberty to file his claim with regard to repayment of security within two weeks from the date of vacation of the premises or on expiry of four months' period from 06.10.2018.

CA No. 400/2018 stands disposed of.

CA No. 201/2018

The learned counsel for the promotor-Director seeks more time to file reply. No one is present on behalf of other respondents. The reply, if any, be filed at least four days before the date fixed with copy advance to the counsel opposite.

CA No. 201/2017

The application is adjourned to 18.10.2018 for hearing. In the meanwhile, the Liquidator is directed to send information to Mr. Anil Aggarwal, Advocate at his e-mail id at least three days in advance regarding the visit of Liquidator or his representative and his team so that Mr. Ashish Mohan Gupta, Ex-Director is present for handing over the record on day to day basis. The

Liquidator or his representative and his team are directed to be present on the site by 10.00 A.M. on the appointed date positively and the work of taking over the record be done on day to day basis till the work is completed. The Liquidator shall file report in this regard by the next date.

Mr. Ashish Mohan Gupta, Director of suspended Board of Directors is again directed to be present on the next date of hearing.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member (Technical)

October 03, 2018
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